

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE PRODUCTION  
LOK SABHA  
UNSTARRED QUESTION NO.1409  
TO BE ANSWERED ON THE 27<sup>TH</sup> DECEMBER, 2017

**FDI IN DEFENCE**

1409. SHRIMATI RANJANBEN BHATT:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Government proposes to allow 100 per cent FDI in Defence Sector;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

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(ड० सुभाष भामरे)

**(a) to (c): The Government vide Press Note No.5 (2016 Series) (Available at [www.dipp.nic.in](http://www.dipp.nic.in)) has notified revised FDI policy under which FDI in defence sector is allowed under automatic route upto 49% and beyond 49% through Government route wherever it is likely to result in access to modern technology or for other reasons to be recorded. Further, FDI in defence industry sector is subject to industrial license under Industries (Development & Regulation) Act, 1951 and manufacturing of small arms and ammunition under the Arms Act, 1959.**

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